

5/57

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

* * *

Date of Decision: 21.3.96.

OA 106/96

Smt. Gulab Kaur

... Applicant

Versus

Union of India and another

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant

... Mr. Vineet Mathur

For the Respondents

...

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Smt. Gulab Kaur, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying for a direction to the respondents for granting to her an ex-gratia payment in terms of OM No.4/1/87-P&PW(PIC), dated 13.6.1988, of the Ministry of Personnel, Public Grievances & Pensions (Department of Pension & Pensioners' Welfare) on the subject of grant of ex-gratia payment to families of deceased CPF retirees.

2. I have heard the learned counsel for the applicant.

3. The applicant is the widow of Late Shri Deo Krishna Asopa, who had retired as a Traffic Inspector in the Northern Railway, Bikaner, in the year 1946. The widow of the deceased railway employee, as stated, is not able to make her both ends meet after the death of her husband in the year 1965. It is urged on behalf of the applicant that the aforesaid OM dated 13.6.1988 has already been adopted by the Ministry of Railways vide RBE No.147/88 and a decision has been taken by the Railway to grant an ex-gratia payment of Rs.150/- per month in accordance with the eligibility criteria. The applicant's husband was governed by the State Railway Provident Fund Rules. The applicant has already made a notice for demand of justice through her counsel. It may be treated as a representation as envisaged by Section 20 of the Administrative Tribunals Act, 1985.

4. In the circumstances, this OA is disposed of at the stage of admission with a direction to respondent No.2 to decide the notice for demand of justice, at Annexure A-3, through a detailed speaking order on merits in terms of OM No.4/1/87-P&PW(PIC), dated 13.6.1988, on the subject of grant of ex-gratia payment to families of deceased CPF

Part II and III destroyed
in my presence on 31/3/02
under the supervision of
Section Officer (R) as per
order dated 19/3/02

Section Officer (Record)

retirees, within a period of two months from the date of receipt of a copy of this order. If the applicant is aggrieved by any decision taken on the representation, she may file a fresh OA. A copy of the OA and the annexures thereto shall be sent to respondent No.2 alongwith a copy of this order.

G. Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN

VK

Copy of order of order 21.3.96
2) Anywhere copy of OA with Annexes.
Send to R-1 & R-2. By Registered Post
Vide no 1104011
Date 25/3/96
AP 25.3.96

R/copy

25/3/96